

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

1/4

ORDER SHEET

APPLICATION NO _____ OF

Applicant (s)

Respondent (s)

Advocate for
Applicant (s)

Advocate for
Respondents (s)

Notes Of the Registry	Orders Of The Tribunal
	<p>O.A.No.157/03</p> <p>23.2.2005</p> <p>Present : Mr.B.Khan, counsel for the applicant. None is present for the respondents.</p> <p>The applicant who is working as TTA in the Office of RLY, City Exchange pali, District Pali, Marwar, has filed this O.A. To treat his length of service as TTA from the date of his officiating as such and to place his name in the impugned order, annexure A-1, which is for Training of candidates for appointment to cadre of Junior Telecom Officers, who have qualified in the Departmental Screening Test against 35% quota held on 29.4.2000 and preparation of select panel.</p> <p>Since the applicant is working in the Bharat Sanchar Nigam Limited, we raised a query as to whether the applicant is still on deputation or stands absorbed. It has been stated at bar that the applicant has been absorbed permanently in the BSNL. In view of this fact, we find that this Tribunal does not have jurisdiction to entertain the present Original Application. Learned counsel for the applicant prays that he may be allowed to withdraw this O.A. With liberty to approach the appropriate forum for vindication of his grievance.</p> <p>In view of the above, this O.A is dismissed as withdrawn with liberty to the applicant to approach appropriate forum for vindication of his grievance. No costs.</p> <p><i>(G.R.PATWARDHAN)AM</i> <i>(KULDIP SINGH)VC</i></p> <p>LG.</p> <p><i>File Recd 13/03/05</i></p> <p><i>13/03/05</i></p> <p><i>13/03/05</i></p> <p><i>Recd Cols</i></p> <p><i>2/2</i></p> <p><i>11-3-08</i></p>